



2026:AHC:20275

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1125 of 2026

Havildar Ram Bhagat (Nur Asst) Of Military
Hospital Agra

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Pandey, Rang Nath Pandey
Counsel for Respondent(s)	:	A.S.G.I., Ajay Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rang Nath Pandey, learned counsel for the petitioner and Sri Ajay Singh, learned counsel for the respondents.
2. Sri Ajay Singh, learned counsel for the respondents submits that already the writ petitioner submitted a complaint and he participated in the Court Marshal proceedings so the writ petitioner participated and to take all legal and factual grounds which shall be considered.
3. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
4. Considering the submissions of the rival parties without delving any further in the matter, the writ petition is being **disposed off**. Leaving it open to the writ petitioner to take all legal and factual grounds while contesting the court marshal proceedings and and this Court has no reason to disbelieve then the same shall be considered in correct perspective.

January 29, 2026
Ashu

(Vikas Budhwar,J.)